

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

37.

C.P. (IB)/1172(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES: State Bank of India Through Resolution
Professional Indrajit Mukherjee
Vs.
Rajesh Gaurishankar Poddar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Financial Creditor present through VC. Mr. Yahya Batatawala i/b Adv. Keertana Nair, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor seeks time to argue the matter. Finally, one-week time is granted.
3. List this matter for further consideration on **05.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)